

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW**

Item No. 2

ORIGINAL APPLICATION NO: 332/00191/2021

This, the 07th day of September, 2021

**HON'BLE MS. JASMINE AHMED, MEMBER (J)
HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A)**

Prafulla Kumar Singh, aged about 36 years, son of –Shri Ram Chandra Prasad Singh, c/o H. No. 69, New Indra Awas Colony, Gareebipurva, Budha Devar, Gonda.

....Applicant

By Advocate: Shri Praveen Kumar

Versus

1. Union of India, through the General Manager, North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.
3. The Sr. Divisional Personnel Officer, North Eastern Railway, Ashok Marg, Lucknow.
4. The Sr. Divisional Mechanical Engineer (O&F), North Eastern Railway, Ashok Marg, Lucknow.

....Respondents

By Advocated: Shri Rajendra Singh

ORDER (ORAL)**HON'BLE MS. JASMINE AHMED, MEMBER (J)**

At the outset, learned counsel for the applicant submitted that the Grade Pay of the applicant has been reduced from Rs. 4200/- to Rs. 2400/- without passing any order and also without any hearing afforded to the applicant. Further, a recovery to the tune of Rs. 10000/- per month has also been started. Being aggrieved, the applicant preferred a representation dated 14.10.2020 followed by a reminder dated 03.12.2020 but nothing has been responded by the respondents.

2. Learned counsel for the applicant states that the applicant would be satisfied if a direction be given to the respondents/competent authority to consider and dispose of the pending representation of the applicant dated 14.10.2020 (Annexure A-5) followed by the reminder dated 03.12.2020 within a stipulated period of time.

3. In view of the above submissions made by the applicant's counsel, we direct the respondents to consider and decide the representation of the applicant dated 14.10.2020 (Annexure A-5) followed by reminder dated 03.12.2020 by passing a reasoned and speaking order

within a period of two months from the date of receipt of a certified copy of this order. Till the time respondents are not taking any decision on the representation of the applicant, the recovery which is being made @ 10000/- per month shall remain stayed.

4. It is made clear that we have not commented anything on the merit of the case.

5. In view of the above, the OA is disposed of. No costs.

(A. Mukhopadhyaya)
Member (A)

(Ms. Jasmine Ahmed)
(Member (J)

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